

## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the 09th day of JULY 2004.

original Application no. 669 of 2004.

Hon'ble Mr. A.K. Bhatnagar, Member (J).

Rustam Khan, S/o Sri Badal Khan, R/o Vill and Post Pailani, BANDA.

... Applicant

By Adv : Sri R.S. Yadav

## VERSUS

- Union of India through the Secretary, Ministry of Post & Telecom, NEW DELHI.
- 2. The Director General of Post, Sanchar Bhawan, NEW DELHI.
- 3. The Post Master General, Kanpur Region, KANPUR.
- 4. The Superintendent of Post Offices,
  Banda Division,
  BANDA.

.... Respondents

By Adv : Sri S. Singh

## ORDER

## A.K. Bhatnagar, JM.

By this OA, filed under section 19 of the A.T..Act,

1985, the applicant has prayed for direction to the respondents
to fix his pay on notional basis w.e.f. 20.12.1983 when his
junior Sri Gore Lal was allocated Group D cadre on regular
basis and also make payment of arrears from the date of
actual working days i.e. 25.11.1994. It is further prayed

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for a direction to the respondents to treat the applicant in service w.e.f. 20.12.1983 and make payment of all retiral benefits as well as monthly pension with arrears accordingly with 18% interest on delayed payment.

- The brief facts of the case are that the applicant 2. was appointed as Extra Departmental Delivery Agent (in short EDDA) w.e.f. 18.11.1979 and he retired from service on 31.01.2003, as is evident from letter dated 16.01.2003 issued by Sub Divisional Inspector (in short SDI) Banda. The grievance of the applicant is that although he has retired on 31.01.2003, he has not been paid his retiral benefits so far, inspite of many representations filed by the applicant before Superintendent of Post Offices, Banda. Learned counsel for the applicant submitted that the applicant retired on 31.01.2003 after attaining the age of superannuation, but till date he has not been paid retiral benefits, so he is undergoing very great hardship. Learned counsel for the applicant submitted that the applicant will be satisfied if the representation of the applicant dated 29.09.2003 is decided within specified time as per extant rules.
- Learned counsel for the respondents prays for time for filing CA, which in my opinion is not necessary as this case can be disposed of at the initial stage itself by issuing direction to respondent no. 4 to decide the representation of the applicant dated 29.09.2003 (Ann 8) within a specified time.
- 4. In view of the above the OA is disposed of with ....3/-

direction to respondent no. 4 to decide the representation of the applicant dated 29.09.2003 (Ann 8) within a period of one month from the date of communication of this order.

5. There shall be no order as to costs.

Member J

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